

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 15749-15750/2024

[Arising out of impugned final judgments and orders dated 21-10-2023 in CRLMA No. 29229/2023 and dated 04-11-2024 in CRLMA No. 2699/2024 in CRL. REV. P.No. 1139/2023 passed by the High Court of Delhi at New Delhi]

SUDERSHAN SINGH WAZIR

Appellant(s)

VERSUS

STATE (NCT OF DELHI) & ORS.

Respondent(s)

(IA Nos.256061/2024 and 22443/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 04-02-2025 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Appellant(s): Mr. Siddharth Luthra, Sr. Adv.
Mr. Rajiv Mohan, Adv.
Mr. Mahfooz Ahsan Nazki, AOR
Mr. Meeran Maqbool, Adv.
Mr. Mihir Joshi, Adv.
Ms. Akanksha Gupta, Adv.
Ms. Aranya Sinha, Adv.
Ms. Nitika Pancholi, Adv.
Mr. Vivek Rajan D.B., Adv.

For Respondent(s): Mr. Satya Darshi Sanjay, A.S.G.
(For Resp.No.1) Mr. Mukesh Kumar Maroria, AOR
Mr. Kartikeya Asthana, Adv.
Mr. Shaurya Rai, Adv.
Mr. Alabhya Dhamija, Adv.
Mr. Akshay Amritanshu, Adv.
Mr. Satya Jha, Adv.

(For Resp.No.5) Mr. Arjun Deewan, Adv.
Mr. Nitin Saluja, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Submissions are heard.

Judgment is reserved.

**(ASHISH KONDLE)
ASTT. REGISTRAR-cum-PS**

**(AVGV RAMU)
COURT MASTER (NSH)**